The 31st May 1968

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No.LJL.41/67/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XII OF 1968

(Received the assent of the Governor on the 29th May, 1968)

THE ASSAM AUTONOMOUS DISTRICTS ADMINISTRATION OF JUSTICE (AMENDMENT) ACT, 1968

[Published in the Assam Gazette Extraordinary, dated the 1st June, 1968

An

to amend the Assam Autonomous Districts Administration of Justice Act, 1960

Preamble. Whereas it is expedient to amend the Assam Auto-Assam Act nomous Districts Administration of Justice Act, XIV of 1960, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Autonomous Districts Administration of Justice (Amendment) Act, 1968.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of section 2 of Assam Act XIV of 1960.

- 2. In section 2 of the principal Act-
 - (1) in sub-section (1), for the words "an Additional Deputy Commissioner" occurring between the words "appoint" and "for" the words "one or more Additional Deputy Commissioners" shall be substituted.

(2) after sub-section (2), the following shall be inserted as sub-section (3), namely:—

"(3) An Additional Deputy Commissioner appointed for the United Khasi-Jaintia Hills District if and when so directed by the State Government shall also exercise the powers mentioned in sub-section (1) in the Jowai District constituted under Government Notification No.TAD/R/50/64, dated the 23rd November, 1964."

B. SARMA, Secy. to the Government of Assam, Law Department.

to arrend the Assure Autonomous Districts Administration of Justice Act, 1969

Whereas it you lie to a and the Asara Anno-Asam Act nomber all ances Administrator of Justice Act 1447 of 1950, hereinalles called the principal Act, in the 1850, manner hardmarker appearing:

It is her because it is used Winnersch Wear of the tennishe of india as follows:

1 (I) This Act was be called the Assam Autonomous Detricts Administration of Justice (Amendment) Act, 1963. Short offer calculations commenced ment.

- (2) is shall have the like extent as the principal Act.
 - (3) Trainful count into force at ouce.

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